

क्रम प्रारम्भ करने की कोई योजना नहीं है। तथापि, इस विभाग की चौथी योजना के एक अंश के रूप में मद्रास में इसी प्रकार के कृत्रिम वर्षण के भूमिगत प्रयोगों (ग्राउन्ड सीडिंग) तथा पूना के निकट इसी प्रकार के कृत्रिम वर्षण के आकाशिय प्रयोगों (एरियल सीडिंग) की योजना प्रारम्भ करने के प्रश्न की जांच की जा रही है।

**Proposal to award deterrent punishment for causing death by rash and negligent driving**

1647. SHRI KEDAR NATH SINGH :  
SHRI P. C. ADICHAN :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether in view of the increased number of fatal road accidents, Government propose to amend the relevant provisions of the Indian Penal Code to provide for more deterrent punishment for causing death by rash and negligent driving and for rash driving itself ; if so, the proposed modifications to be made in the Indian Penal Code ; and

(b) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). There is no proposal at present to amend the Indian Penal Code to provide for more deterrent punishment for causing death by rash and negligent driving and for rash driving. However, the fine under section 115 of the Motor Vehicles Act, 1939, for driving or causing any person to drive a motor vehicle at excessive speed has been considerably enhanced to serve as a deterrent to rash driving.

**Working of India United Mills, Bombay**

1648. SHRI N. K. SOMANI : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) the net financial results of the working of India United Mills, Bombay, for the Com-

pany's financial years 1966, 1967, 1968 and 1969 and the total loss as at the close of 1969 ;

(b) whether the Company has any arrears of depreciation to be provided for ;

(c) if so, the amount of such arrears ; and

(d) whether there is any move to sell the controlling interest of this group of Mills to a party in the private sector ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) to (d). The information is being collected and will be laid on the table of the House.

**Flood Relief to West Bengal**

1650. SHRI V. NARASIMHA RAO : Will the Minister of FINANCE be pleased to state :

(a) the amount of money sanctioned by Government for the relief and rehabilitation of the flood-affected areas in West Bengal ;

(b) whether Government propose to give more aid to the victims ; and

(c) if so, the extent of help to be given ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). In the light of recommendations made by a Central team which visited West Bengal recently for an on-the-spot assessment of the flood situation and the requirement of various relief measures, the Government of India have adopted a ceiling of expenditure of Rs. 19.85 crores on relief measures for purposes of Central assistance. An amount of Rs. 7 crores has already been advanced to the State Government in this connection. Further assistance would be provided on the basis of progress of expenditure to be reported by the State Government.

**Arrears of Central Taxes**

1651. SHRI D. AMAT : Will the Minister of FINANCE be pleased to state the estimated arrears of Central Taxes at the end of September this year ?